

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

OA No. 61/2025

**IN THE MATTER OF:**

Narender Sirohi

...Applicant

Versus

Central Pollution Control Board &Ors.

...Respondents

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Dated: 19/12/2025

Place: FARIDABAD

  
Estate Officer-I,  
Haryana Shehri Vikas Pradhikaran,  
Faridabad.

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SHORT REPLY BY WAY OF AFFIDAVIT OF  
NAVEEN KUMAR, ESTATE OFFICER, ESTATE  
OFFICER-I, HARYANA SHEHRI VIKAS  
PRADHIKRAN, FARIDABAD (RESPONDENT  
NO.4).

**MOST RESPECTFULLY SHOWETH:**

- 1 That above Original Application has been filed by the Applicant for issuance of the direction to the Respondent authorities to take immediate and strict action against Respondent No. 9 to 33 and other polluting units operating in Village Saroorpur, Kureshipur, Madalpur, Karnera, Fatehpur Tagah, Nangla, Nekpur, Ghazipur, Kheri Gujran, and Bhankri of District Faridabad, Haryana, in violation of the environmental norms. Impose heavy Environmental Compensation on the Respondent No. 9 - 33 and other polluting units operating in Village Saroorpur, Kureshipur, Madalpur, Karnera, Fatehpur Tagah, Nangla, Nekpur, Ghazipur, Kheri Gujran, and Bhankri of District Faridabad, Haryana, as per Section 15 of the National Green Tribunal Act, 2010 for operating their units in contravention of the environmental laws. Pass an order that may be deemed

Regd. Entry No.. 1705  
Dated.....  
19 DEC 2025



(Signature)

necessary and fit on the facts and circumstances of the aforesaid case.

2 It is submitted that the answering Respondent, Haryana Shehri Vikas Pradhikaran (HSVP), is not the competent authority for either granting permission to run industries or for monitoring their environmental compliance. The answering Respondent has neither control nor regulatory jurisdiction over such industries. The powers in this regard are vested with the Municipal Corporation, Faridabad (MCF), the Haryana State Pollution Control Board (HSPCB), and the Central Pollution Control Board (CPCB).

3 It is submitted that on the receipt of the present case, directions were issued to the SDE(S), HSVP Faridabad, with the direction to visit the site as mentioned in the present case and provide the survey report, and accordingly, on 28.03.2025 the sites were visited by the Junior Engineer, HSVP Faridabad. A copy of Memo No. 1600 dated 28.03.2025 is annexed herewith as Annexure R-1.



It is submitted that on the basis of the survey report, it was found that the industries as mentioned in the present Original Application as Respondents no. 9 to 33 falls under the jurisdiction of the Municipal Corporation, Faridabad.

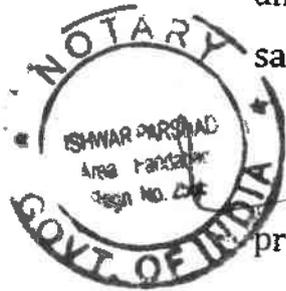
5 It is respectfully submitted that the answering Respondent is not the licensing authority nor the nodal body for granting consents/permissions to industrial units. The role of answering Respondent is limited to urban planning and development in its notified sectors. The alleged units do not fall on land allotted by

*(Signature)*

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the answering Respondent, and, therefore, the answering Respondent cannot be saddled with liability.

6 It is respectfully submitted that if any industry is found running illegally under the jurisdiction of the answering respondent, the strict necessary action will be taken by the office of the answering respondent for removal/stopping/closing of the same by following due course of law.



In view of submissions made herein above, it is humbly prayed the present OA may kindly be dismissed qua the answering respondent.

Place: Faridabad

Dated: 19/12/2025

*Know the respondent  
executant who has Signed  
humbly impessor before me*

*[Signature]*  
**Estate Officer-I,  
Haryana Shehri Vikas Pradhikaran,  
Faridabad**

*[Signature]*  
Attested as genuine  
Notary Public  
Govt. of India

19 DEC 2025



**OFFICE OF THE SUB-DIVISIONAL ENGINEER-I, HSVP,**  
**SECTOR-12, FARIDABAD**

To

The Estate Officer-I,  
HSVP, Faridabad.

Memo No. 1600

Date:28.03.2025

**Subject:-** OA No. 61 of 2025 titled as Narender Sirohi V/s Central Pollution Control Board & Ors.

On the subject cited above, regarding OA No. 61 of 2025 as Narender Sirohi Vs. Central Pollution Control Board & Ors. in which industries are running on green belt. It is submitted that as per survey conducted by this office, the industries mentioned in the case by the respondent No. 9 to 33 does not falls within the jurisdiction of HSVP. Hence, matter does not relate to HSVP.

This is for your kind information and necessary action please.

  
Sub Divisional Engineer,  
Survey Sub Division-I,  
HSVP, Faridabad.